

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7755/2024
(Arising out of impugned final judgment and order dated 24-05-2024
in CWP No. 26089/2023 passed by the High Court of Punjab & Haryana
at Chandigarh)

JASWANT SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.127193/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 144383/2024 - INTERIM BAIL AND IA No. 136770/2024
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Vikram Chaudhri, Sr. Adv.
Mr. Raktim Gogoi, Adv.
Mr. Nikhil Jain, AOR
Mr. Rishi Sehgal, Adv.
Ms. Arveen Sekhon, Adv.
Ms. Hargun Sandhu, Adv.
Ms. Muskaan Khurana, Adv.
Ms. Divya Jain, Adv.

For Respondent(s) Mr. S V Raju, A.S.G.
Mr. Kanu Agrawal, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks permission to withdraw the petition unconditionally.
2. Permission to withdraw unconditionally is granted, meaning thereby the present Special Leave Petition is dismissed as withdrawn and the impugned order passed by the High Court is confirmed.

(RAJNI MUKHI)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)